

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

24.05.2013

OA No. 403/2013

Mr. V.D. Sharma, Counsel for applicant.

The learned counsel for the applicant submits that the applicant is aggrieved by the order dated 14.05.2013 (Annexure A/1) vide which he has been transferred from PA SBCO Tonk HO to PA SBCO Jhalawar HO. In the transfer order, it has been mentioned that he has completed his tenure and in the interest of service, he has been transferred. However, the learned counsel for the applicant argued that the marriage of the daughter of the applicant is to be performed on 05.06.2013 and, therefore, he will face difficulties if he is transferred prior to the marriage of his daughter. Moreover, he is suffering from seizure disorder. That the applicant has filed representations dated 17.12.2012 and 30.01.2013 (Annexures A/4 and A/5 respectively) before the competent authorities but these representations have not been decided till date by the respondents. The learned counsel for the applicant seeks liberty to file fresh representation before the respondents stating all the facts.

The applicant is allowed to file fresh representation before the competent authority within a period of 15 days from today. If such a representation is filed within the prescribed time limit, the respondents are directed to decide the same in accordance with the provisions of law expeditiously. The respondents are restrained to give effect to the order dated 14.05.2013 qua the applicant if he has not been relieved till the disposal of the representation filed by the respondents.

If any prejudicial order is passed, the applicant is at liberty to file fresh OA, if so advised.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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